

Village Nipania Taluka Shoagpur Dist. Shahdol	Agricultural land around 38 acres	As per the registered sale deed dt. 7/10/1974 the property was purchased for Rs. 6,000/-	Rs. 5 lakhs (approx)	Jointly in the name of 7 of brothers (including myself)	Purchased by my father in the year 1974.	Agricultural income jointly Rs. 1 lakh per year	N.A.
Rewa (Pandantola) Dist. Rewa (M.P.)	House (double storey)	The plot was purchased by my father during the year of 1960 and house was built thereupon between the period of 1962-65. The construction cost may be around Rs. 50,000/-.	Rs. 5 lakhs (approx)	In the name of late father (formal partition yet to be done)	Land purchased and house built upon by my father in the year 1960- 65	Presently lying vacant. Income nil.	N.A.
Jabalpur (M.P.)	Residential House (duplex)	Construction cost in the year 2007 was around Rs. 8,00,000/-.	Rs. 10,41,005/ -	Purchased jointly in the name of self and my wife Smt. Indira Chaturvedi on 13/7/2010.	Purchased from my relative Shakuntala Chaturvedi w/o Shri Prakash Chaturvedi r/o Tejal Parisar Near Sai mandir, Adhartal, Jabalpur [MP] by registered sale deed dated 13/7/2010.	Presently lying vacant. Income nil	Copy of the registered sale deed alongwith vigilance clearance letter No. C-29016- 17/407/2010- Vig. dt. 18/10/2010 is enclosed.

Signature :

 13/06/11

Name :

HARISH PRAKASH CHATURVEDI

Designation :

Additional Legal Adviser

Date:

Harish Prakash Chaturvedi (ILS)

Additional Legal Adviser

Govt. of India

Ministry of Law & Justice

Block 5, Secretariat, Mumbai-20

178/16/16/11
 178/16/16/11

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2010 (AS ON 01.01.2011)

1. NAME OF THE OFFICER (IN FULL) AND SERVICE: HARIHAR P. CHATURVEDI, INDIAN LEGAL SERVICE (Grade-II)
2. CADRE : Advice/Deptt. of Legal Affairs
3. PRESENT POST HELD: ADDL. LEGAL ADVISER
4. PRESENT PAY 41690-67000 Grade Pay 8700/-

1	2	3	4	5	6	7	8
Name of Distt., sub-division Taluk & Village or city in which property is situated (Full location and postal address)	Name & details of property Housing lands & other buildings	Cost of construction/ Acquisition (and year when purchased including of land in case of house)	Present value	If not in own name, state in whose name held and his/her relationship to the Govt. servant.	How acquired whether by purchase, lease, mortgage, inheritance, gift or otherwise with date of acquisition and name with details of person(s) from whom acquired	Annual income from the property	Remarks
Shahdol Dist. Shahdol [M.P.]	Residential house with compound wall (Plot)	The construction was made gradually by my father between the period of 1967 to 1980 being in Government Service and practicing advocate. Approximate cost during the Year 1970 was around Rs.1.5 lakhs.	Rs.15 lakhs (approx) including house & land.	Land jointly in the name of myself and my elder brother. The house built thereupon is jointly in the name of my Parents, seven (7) Brothers (including myself) and three (3) sisters.	The land was purchased by my father in our name myself & my elder brother in the year 1958-64. The house thereupon was built by my father in the year 1964-68.	Presently occupied by my younger brothers as a licensee and caretaker.	N.A.
Burhar Dist./ Shahdol (MP)	Non-agricultural land (parti land) 1.4 acres	As per the registered sale deed dt.11/6/1958 it was purchased for Rs.250 by my father in my elder brother and my name being minor	Rs.5 lakhs (approx)	Jointly in the name of my elder brother and self.	Purchased by my father in the year 1955-58	Presently vacant land income nil.	N..A.